

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:209

ANSWERED ON:22.11.2012

REHABILITATION AND RESETTLEMENT POLICY

Ganpatrao Shri Jadhav Prataprao;Singh Shri Ijyaraj

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether there is a provision to give preference in providing employment to atleast one person per family of the families displaced due to acquisition of land for Special Economic Zone (SEZ) under National Rehabilitation and Resettlement Policy, 2007;
- (b) if so, the State-wise details of the families displaced due to acquisition of land under SEZ;
- (c) the State-wise details of the displaced families whose one member has been given employment and the number of persons imparted training;
- (d) the State-wise details of the noncompliance of National Rehabilitation and Resettlement Policy, 2007 by SEZ; and
- (e) the action taken by the Government on such non-compliance?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRILAL CHAND KATARIA)

(a) to(e): Para 7.13 of the National Rehabilitation and Resettlement Policy,2007 , provides that in case of a project involving land acquisition on behalf of a requiring body,-

(a) the requiring body shall give preference to the affected families ? at least one person per nuclear family - in providing employment in the project, subject to the availability of vacancies and suitability of the affected person for the employment;

(b) wherever necessary, the requiring body shall arrange for training of the affected persons, so as to enable such persons to take on suitable jobs;

(c) the requiring body shall offer scholarships and other skill development opportunities to the eligible persons from the affected families as per the criteria as may be fixed by the appropriate Government;

(d) the requiring body shall give preference to the affected persons or their groups or cooperatives in the allotment of outsourced contracts, shops or other economic opportunities coming up in or around the project site; and

(e) the requiring body shall give preference to willing landless labourers and unemployed affected persons while engaging labour in the project during the construction phase.

Further, as per Entry No. 18 of the State List in the 7th schedule to the Constitution of India, land is a State subject. The Board of Approval approves a proposal for establishment of a Special Economic Zone (SEZ) subject to the requirement of minimum area of land and other terms and conditions prescribed in the SEZ Act and Rules. The approval is granted only after the concerned State Government recommends the setting up of the SEZ. To the extent any part of the land under SEZs has been acquired, this has been done by the State Government agencies concerned. State Governments have been advised that in case of land acquisition for SEZs, first priority should be for acquisition of waste and barren land and if necessary single crop agricultural land could be acquired for the SEZs. If perforce a portion of double cropped agricultural land has to be acquired to meet the minimum area requirements, especially for multi-product SEZs, the same should not exceed 10% of the total land required for the SEZ. The Central Government does not allot any land for SEZs. The Board of Approval on SEZs only considers those proposals, which have been duly recommended by the State Government. Further, pursuant to the decision of Empowered Group of Ministers (EGOM) in its meeting held on 5th April, 2007, the State Governments have been informed on 15th June, 2007 that the Board of Approval will not approve any SEZs where the State Governments have carried out or propose to carry out compulsory acquisition of land for such SEZs after 5th April, 2007.